

(b) when did the Union Government receive this memorandum and action proposed in this matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) : (a) and (b). No such memorandum has been received from the Legislative Assembly of Maharashtra State. However, Government have received in September, 1986 a copy of the Resolution passed by that Assembly on the 17th June, 1986 urging that the border dispute between Maharashtra and Karnataka be resolved on the basis of just principles and that pending a satisfactory solution of this dispute, the Central Government should take steps to see that the Marathi-speaking people in the disputed areas are not compelled to learn the Kannada language.

As far as the border dispute is concerned, this can be resolved only with the willing cooperation of the two State Governments. The Central Government will render all possible assistance to those States to arrive at a mutually acceptable solution of the dispute. As regards the linguistic issue, it is expected that the Chief Ministers of both States who have been in touch with each other will be able to resolve it through bilateral discussions.

Extension of terms of Delhi Municipal Corporation

4585. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are considering a proposal to extend the life of the Delhi Municipal Corporation by one year so as to coincide its election with that of the Delhi Metropolitan Council in 1988; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) : (a) and (b). No proposal to extend the life of the Delhi Municipal Corporation by another year is presently under consideration.

Scholarships to Disabled Students

4586. SHRI SRIBALLAV PANIGRAHI : Will the Minister of WELFARE be pleased to state :

(a) whether there is any proposal to grant scholarships to all the students orthopaedically handicapped;

(b) whether Government have conducted any survey of such students in the Kendriya Vidyalayas in Delhi; and

(c) if so, the details thereof and the number of such students upto the Higher Secondary level, who have been granted scholarships in the Kendriya Vidyalays in Delhi ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) The Central Government gives scholarships to the disabled persons from Class 9 upto Post-graduate level under the 'Scheme of Scholarships to Disabled Persons'. For students upto Class 8, the State Government gives stipends to disabled students under their own schemes.

(b) Yes, Sir.

(c) 107 orthopaedically handicapped students were in Kendriya Vidyalayas on 30 4 1986. During the year 1985-86, there students upto the Higher Secondary level were given stipends/scholarships.

Peace March by N.C.C. Cadets

4587. SHRI I. RAMA RAI : Will the Minister of DEFENCE be pleased to state :

(a) whether Government have any plan of conducting peace marches in various important cities by the National Cadet Corps cadets from different States while observing national integration week; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT IN THE MINISTRY OF DEFENCE (SHRI

ARUN SINGH) : (a) and (b). No, Sir. However, peace marches were undertaken by NCC cadets in their respective towns/cities during October 1986.

Clean Krishna Water Plan

4588. SHRI V. S. KRISHNA IYER :
SHRI C. SAMBU ;

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state : -

(a) whether the Union Government have received any proposal for financial assistance to implement Clean Krishna Action Plan on the lines of Clean Ganga Project.

(b) the names of the States participating in the above action plan;

(c) the amount of financial assistance sought;

(d) the amount already released;

(e) whether the work has been taken up; and

(f) if not, when will it be taken up ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : (a) Yes, Sir.

(b) The States participating in the Plan are : Andhra Pradesh, Karnataka and Maharashtra

(c) According to the preliminary estimates, Rs. 333 crores are projected for the first phase of the Plan for a period of five years and Rs. 255 crores for the second phase of another 5 years.

(d) Funds have not been released as there is no budget provision or plan outlay under which financial assistance could be offered for the scheme.

(e) and (f). The Government of Andhra Pradesh has created a cell to draw up the details of the plan. Similar initiative

has also been taken by the State Governments of Maharashtra and Karnataka.

Migrated Pakistani Hindus Holding Pakistani Passports

4589. SHRI V. S. KRISHNA IYER :
Will the Minister of HOME AFFAIRS be pleased to state :

(a) number of Pakistani Hindus migrated to Punjab during 1979-80 are still holding Pakistani passports;

(b) whether it is a fact that their applications have still not been disposed off by the Foreign Registration Office, Ludhiana;

(c) the reasons for the delay; and

(d) steps taken to dispose off their applications early ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) to (d). Some Pakistani Hindu/Sikh nationals who come to India with or without passports during 1979-80 and migrated to Punjab were allowed to stay there on long terms basis. Their registration for Indian Citizenship is subject to fulfilment of some statutory requirements, one of which is to submit the renunciation certificate which these people could not manage to get from the Pak Embassy. The State Government of Punjab has now been advised to accept sworn affidavits in lieu of renunciation certificates from these Pak nationals and forward with their recommendations to the Government of India for disposal.

Conversion of Nuclear Power Board

4590. SHRI H. N. NANJE GOWDA :
SHRI G. S. BASAVARAJU :

Will the PRIME MINISTER be pleased to state :

(a) whether Government have taken a decision to convert the Nuclear Power Board as an autonomous body;